

**GOVERNMENT OF INDIA
SMALL SCALE INDUSTRIES
LOK SABHA**

UNSTARRED QUESTION NO:1669
ANSWERED ON:28.11.2001
CASES OF DE RESERVATION OF RESERVED POSTS
K. ASUNGBA SANGTAM

Will the Minister of SMALL SCALE INDUSTRIES be pleased to state:

(a) whether it is a fact that a large number of vacancies/posts reserved for SCs, STs and OBCs are being `de-reserved` and filled by `others` despite imposition of a ban on `de-reservation` of vacancies reserved for SCs, STs and OBCs with effect from 01.04.1989 by DOPT OM No. 36012/688-Estt. (SCT) dated 25.4.1989;

(b) if so, reasons for the same; and

(c) indicate instances where vacancies/posts reserved for SCs, STs and OBCs have been de-reserved and filled by persons other than those for whom they were reserved since 01.04.1989 in Ministry of Small Scale Industries?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND TRAINING, DEPARTMENT OF PENSIONS AND PENSIONERS WELFARE, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE)

(a) to (c): No vacancy reserved for filling up by recruitment of candidates belonging to SCs/STs/OBCs has been de-reserved in the Ministry of Small Scale Industries since its creation on 15th October, 1999.